

for 15-3-86 ~~11-6-86~~

O.A No. 95/86

(1)

Central Adm. Tribunal.
S. P. Bvc.-(I)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Rajkot.

Camp No. _____

Advocate Mr. P. H. Pathak

Office Note, if any, ^{11/5} ~~11/6~~ ^{11/6} ~~11/6~~

ays for int-relies-

APPEAL
CIVIL APPLICATION No. 112 of 1986

(Under _____ Act)
(Art. _____ of the

Constitution of India)

To be admitted to the File.

This _____ day of _____ 198 _____

Assistant Registrar

Court's Order

Status quo as of
15-3-86 to continue till
order is made.
Applicant to ~~be~~ ^{be} ~~some~~ ^{some}
to Respondents
written on 14-3-86 to
show cause as to why the
order should not be
affirmed.
Liberty to the
Respondents to move
tribunal even earlier
for modification of the
order.

Along with notice, the
applicant should serve
copy of this application
to copy of this order.

¹³⁻⁶⁻⁸⁶
Dt 13-86 (B.C. Sudgi, 1)
V.C.

Comm B.C. Sudgi, 1, re.

As Respondent's ^{11/5} ~~11/6~~ ^{11/6} ~~11/6~~
only, the matter is denied
15/4/86

1/4/86

AD
11

So to 16-4-86

Dt 15-4-86

Heard the cause. S.O. to
11-6-86. Status quo as of
today to continue. However,
it is directed that the
respondents are at liberty
to post the application at
any place where the work
is available.

16-4-86.

¹³⁻⁶⁻⁸⁶
(B.C. Sudgi, 1)
V.C.

S.O. to 16-3-86. Earlier order
to continue

11-6-86. ¹³⁻⁶⁻⁸⁶
(B.C. Sudgi, 1)
V.C.

O.A. No. 95/86

Sw aisingh Tarwaharsingh & Ors. .. Applicant
V/s.
16.7.'86 Union of India & Ors. .. Respondants.

c
3

CORAM :- Hon'ble Mr. P.H.Trivedi .. Vice Chairman
Hon'ble Mr. P.M.Joshi .. Member

Heard Mr. P.H.Pathak,, the learned counsel for the applicant.
This matter was not liated on the Board, he has therefore
invited e attention of the Tribunal. hence the matter is
admitted on the board. Mr. K.K. Shah is also present he was
there previously. The case is aadjourned to 4th Septmember,
1986, as other coganate matters are fixded for ifinal

Swaisingh Jorwaharsingh & Ors. .. Applicants
v/s.

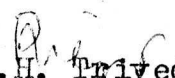
Union of India .. Respondents

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Member

Heard Mr. P.H. Pathak, the learned counsel for the applicants. This matter was not listed on the Board. He has therefore, invited the attention of the Tribunal. Hence the matter is ^{taken} ~~admitted~~ on the Board. Mr. K.K. Shah, is also present. ~~he was there previously~~
The case is adjourned on 4th September, 1986 as other cognate matters are fixed for final hearing on the same date. In the meantime, the interim relief to continue.

Date : 17.7.'86


(P.M. Joshi)
Member


(P.H. Trivedi)
Vice Chairman

(3)


(1)


O.A. No. 95/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

The learned advocate Mr. Vin for the respondent in this and analogous cases has submitted that there are common questions relating to applications. The Railway divisions in Gujarat have already proceeded to prepare the division wise seniority list in compliance of the Supreme Court's decision and such seniority list are likely to be prepared and finalised in a matter of two weeks. It will be convenient to hear the parties after finalisation of such seniority list by the respondent (Railways). At the request of the respondent the case may be adjourned to 10th October 1986 for hearing. The interim relief if given in any case may continue till further orders.

4-9-86.


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member.